

ITEM NO.13 Court 14 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 8711/2021

(Arising out of impugned final judgment and order dated 20-12-2019 in CRMA No. 11642/2005 passed by the High Court Of Judicature At Allahabad)

DHANANJAY SINGH

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 163241/2021 - EXEMPTION FROM FILING O.T.
IA No. 146877/2021 - EXEMPTION FROM FILING O.T.)

Date : 28-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Prashant Kumar, Adv.
Mr. Amit Singh, Adv.
Mr. Amarjit Singh Bedi, AOR

For Respondent(s) Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

The service on respondent No. 2 is deemed to be sufficient and complete in view of the affidavit of dasti service filed by the petitioner, subject to all just exceptions.

Heard learned counsel for the parties and perused the material placed on record.

Leave granted.

Until disposal of this appeal, further proceedings against the petitioner in relation to Case No. 1716 of 2005, Police Station

Sikandarpur, District- Balia, Uttar Pradesh shall remain stayed.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER